

CEBTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO:816/2000

Friday the 20th day of JULY 2001

CORAM: Hon'ble Shri S.L. Jain, Member(J)

Dr. Ashok Kumar Sharma
Former Station Director,
VBS, AIR, Mumbai.
14, Moti Tower, Mohanwadi
Yerwada, Pune

...Applicant

Applicant in person.

v/s

1. Union of India through
The Secretary,
Min. of Information and
Broadcasting, Shastri Bhavan
New Delhi.
2. Chief Executive Officer
Prasar Bharati,
Doordarshan Directorate
Mandi House, New Delhi.
3. Dy. Controller of Accounts (IRLA)
Pay and Accounts Officer,
AGCR Building,
I.P. Estate, New Delhi.
4. The Director General All
India Radio, Akashvani Bhavan,
Sansad Marg, New Delhi.
5. Chief Controller of Accounts
Pay and Accounts office (IRLA)
AGCR Building, I.P. Estate,
New Delhi.
6. The Director
Vividh Bharati Service
All India Radio, Gorai Road,
Borivali(West), Mumbai.

By Advocate Shri S.S. Karkera for Shri P.M. Prahdan.

ORDER ~~REDACTED~~
{Per Shri S.L. Jain, Member(J)}

This is an application under Section 19 of the
Administrative Tribunals Act 1985 for a direction to the
respondents to pay pension and other pensionary benefits
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admissible to the applicant alongwith 18% interest on all retirement dues from the date the same become payable till the date the amounts are actually paid alongwith costs.

2. During the pendency of the OA the respondents have paid the amount which is detailed below:

Retirement Benefit	Amount	Paid on	Delay by
GPF	Rs. 77417	9th June 2001	7 months & 5 days
DCRG	Rs. 185410	30th Jan 2001	2 months & 24 days
	Rs. 18368	2nd May 2001	5 months & 28 days
Commutation of Pension	Rs. 354710	5th Feb 2001	3 months
Arrears of Pension	Rs. 64183.95	5th Feb. 2001	3 months
CGEGIS	Rs. 29968	23rd Feb. 2001	3 months & 18 days
Leave Encashment	Rs. 11592	9th Jan. 2001	2 months & 5 days
	Rs. 24343	7th June 2001	7 months & 3 days

2. The applicant sought voluntary retirement with effect from 4.5.2000. The blank pension forms were send to the applicants by the Office of Director, Vividh Bharati Service vide letter No. VB 21(AKS)/2000S/237 dated 12/13.6.2000. The duly completed pension papers were sent by the office of the Director Vividh Bharati Service, AIR Mumbai to the Pay and Accounts Officer IRLA, Min. of Information and Broadcasting, New Delhi vide their letter No. VB 21(AKS)/2000 S/331(3) dated 5/7.7.2000.

The applicant reminded respondent No.3 vide reminder dated 7.8.2000, 19.8.2000, 6.10.2000, even on telephone and there after by Fax dated 13.11.2000 but in vain. Hence this OA for the above reliefs.

3. As the amount has been paid during the pendency of the OA, now the question to be considered is only in respect of awarding of interest. Ordinarily, the interest becomes payable after three months from the date of retirement. As stated above the amount of DCRG was paid on 30.1.2001 and 2.5.2001. Commutation pension was paid on 5.2.2001. Leave Encashment was paid on 9.1.2001 and 7.6.2001. It is true that the the applicant must have also cooperated to the respondents in getting his pension case settled and he has not made any efforts to get the pension forms duly filled but fact remains that on 5/7.7.2000 duly filled pension papers were sent. On calculation of 3 months from 7.7.2000, after expiry of three months the applicant is entitled to interest from 8.10.2000.

4. In the result the OA is allowed and the respondents are ordered to pay interest to the applicant at the rate of 12% per annum on the amounts as below with effect from 8.10.2000 till the date of payment mentioned in para 2 of the order.

1.	DCRG	Rs.185410/- Rs. 18368/-
2.	Commutation	Rs.354710/-
3.	CGEGIS	Rs. 29968/-
4.	Leave Encashment	Rs. 11592/- Rs. 24343/-
5.	Pension	As it is payable every month, on the amount becoming due by 8.10.2000 and thereafter every month becoming due.

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5. The respondents shall bear the cost amounting to Rs.500/payable to the applicant alongwith the amount of interest within three months from the date of receipt of copy of the order.

Parson

(S.L.Jain)
Member(J)

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